

FORM NO. 15G

[See rule 29(C)]

Declaration under section 197A(1) of the Income tax Act, 1961, to be made by an individual claiming receipt of dividend without deduction of tax

I _____
son/daughter/wife of _____
resident of _____ do hereby declare -

1. that I am a shareholder in _____
(name and address of the company)

2. that the shares in the said company, particulars of which are given below, stand in my name and are beneficially owned by me, and the dividends therefrom are not includible in the total income of any other person under section 60 and 64 of the Income-tax Act, 1961 :

No of shares	Class of shares and face value of each share	Total face value of shares	Distinctive numbers of the shares	Date(s) on which the shares were acquired by the declarant

3. that my present occupation is _____
4. that my estimated total income including the dividends from the shares referred to in paragraph 2 above, computed in accordance with the provisions of the Income-tax Act, 1961, for the previous year ending onrelevant to the assessment year 19..... 19..... will be nil
5. that I have not been assessed to income-tax at any time in the past but I fall within the jurisdiction of the Chif Commissioner or Commissioner of Income-tax.....

OR

that I was last assessed to income-tax for the assessment year 19..... 19..... by the [Assessing Officer] Circle/Ward/District and the permanent account number allotted to me is

6. that I am resident in India within the meaning of section 6 of the Income-tax Act, 1961.

Signature of the declarant

VERIFICATION

I, ----- do hereby declare that to the best of knowledge and belief what is stated above is correct, complete and is truly stated.

Verified today, the ----- day of ----- 19 -----

Place :

Signature of the declarant

Notes :

1. @ Give complete postal address.

2. The declaration should be furnished in duplicate.
 3. *Delete whichever is not applicable.
 4. Before signing the verification, the declarant should satisfy himself that the information furnished in the declaration is true, correct and complete in all respects. Any person making a false statement in the declaration shall be liable to prosecution under section 277 of the Income-tax Act, 1961, and on conviction be punishable -
 - (I) In a case where tax sought to be evaded exceeds one lakh rupees, with rigorous imprisonment which shall not be less than six months but which may extend to seven years and with fine;
 - (II) In any other case, with rigorous imprisonment which shall not be less than three months but which may extend to three years and with fine.
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[FOR USE BY THE PERSON TO WHOM THE DECLARATION IS FURNISHED]

1. Name and address of the company
2. Date on which the declaration was furnished by the declarant.
3. Date of declaration, distribution or payment of dividends
4. Period in respect of which dividend has been declared
5. Amount of dividend paid

Forwarded to the Chief Commissioner or Commissioner of Income-tax

Place

Date

*Signature of the principal
officer of the company*